

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 146 of 2020

IN THE MATTER OF:

Dr. P. Mahalingam

....Appellant

Vs.

Muthoot Fincorp Ltd. & Ors.

....Respondents

Present:

For Appellant: Dr. U. K. Chaudhary, Sr. Advocate with Mr. Saurabh Kalia, Mr. Dhruv Gupta, Ms. Saloni Purohit and Mr. Lakshmanan, Advocates

**For Respondents: Mr. Venkata Varadan, Sr. Advocate with Mr. Anirudh Wadhwa and Mr. Kartikeya Asthana, advocates
Ms. Deepti V. Ramani, Liquidator (R-3)**

ORDER

18.02.2020: Mr. U.K Chaudhary, Learned Senior Counsel appearing on behalf of Appellant seeks and is granted 10 days time to file Rejoinder to the Reply Affidavit filed by Respondent No. 3. He also submits that they are making endeavors to settle the matter. If the Appellant so intends, it may take effective steps within the aforesaid time of 10 days. Otherwise, the matter will be taken up on merit. The Appellant may also file Reply to the application filed by the Respondent No.1.

List this appeal on **05th March, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/nn